

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

OP No. 1 of 2011

Dated: 3rd January, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of Tariff Revision
(Suo-motu action on the letter
Received from Ministry of Power)**

**Amicus Curiae counsel (s) : Mr. M.G. Ramachandran
Mr. R.K. Mehta
Mr. Amit Kapur
Mr. Buddy A. Ranganadhan**

**Counsel for the Respondent(s): Mr. C.K .Rai for Tripura &
Rajasthan Commission**

ORDER

The Amicus Curiae Counsel submit that they have received only the letter sent by Secretary of the Forum of Regulators dated 19.11.2012 and 20.12.2012, but the main bulk attachments with letter dated 19.11.2012 and 20.12.2012 have not been supplied to all the Amicus Curiae Counsel.

Therefore, it is appropriate to direct the Secretary of the Forum of Regulators to supply all the copies including the attachments and the reports to the Amicus Curiae Counsel who in turn will meet the Secretary of the Forum of Regulators and shall discuss all the issues and make appropriate suggestions to enable this Tribunal to issue further directions.

It is noticed from the report that the Forum got the data only upto 2011-12 and not for 2012-13. So, the Secretary of the Forum of Regulators is directed to collect the data relating to 2012-13 also and submit the report to the Registry at an early date.

All the copies may be supplied to the Amicus Curiae Counsel within two weeks preferably before 17.1.2013.

Thereafter, Amicus Curiae Counsel will meet the Secretary of the Forum of Regulators and will get all the particulars and the status report. Amicus Curiae Counsel are directed to furnish the format in respect of the information sought for the financial year 2012-13 to the Secretary of the Forum of Regulators.

Secretary of Forum of Regulators is further directed to cooperate with Amicus Curiae Counsel by furnishing all the particulars required by them, Oso that they will assist the Tribunal effectively.

Post the matter for further orders on **31.1.2013.**

(V.J. Talwar) **(Rakesh Nath)** **(Justice M. Karpaga Vinayagam)**
Technical Member **Technical Member** **Chairperson**

mk/pn